

MR. DEPUTY CHAIRMAN: Nareshji, I am not allowing clarifications now because it was not a statement like that. ...*(Interruptions)*... He was only giving clarifications. ...*(Interruptions)*...

श्री नरेश अग्रवाल : आप सुप्रीम कोर्ट क्यों नहीं गए।....**(व्यवधान)** क्या आप यह भी एश्यॉर करेंगे कि भविष्य में आतंकवादियों को नहीं छोड़ा जाएगा?...**(व्यवधान)**

MR. DEPUTY CHAIRMAN: Okay. ...*(Interruptions)*... Let me take up Zero Hour. ...*(Interruptions)*... No, no. ...*(Interruptions)*...

श्री नरेश अग्रवाल : महोदय, ...**(व्यवधान)**

MR. DEPUTY CHAIRMAN: I am not allowing clarifications like that. It was not a statement for clarifications. ...*(Interruptions)*... Okay. ...*(Interruptions)*... Do you want to say something more?

SHRI RAJ NATH SINGH: Sir, with your permission, I would like to clarify to my dear colleague, Mr. Naresh Agrawal. First point of advisory of the Home Ministry is that all 27 criminal cases registered against Masarat Alam Bhat should be pursued vigorously and steps be also taken as per law to challenge orders pertaining to grant of bail to him in such cases.

MR. DEPUTY CHAIRMAN: Okay. ...*(Interruptions)*... Now, Zero Hour. ...*(Interruptions)*... No, I am not allowing. ...*(Interruptions)*... It is not a clarification session. ...*(Interruptions)*... Listen, he was only clarifying on the statement which he made on 9th March. On 9th March, he said that he would give more details. He was only giving more details. If you want to raise it, give another notice. That will be considered. Give another notice. Now, Zero Hour.

MATTERS RAISED WITH PERMISSION

Improving quality of education among poor children

डा. सत्यनारायण जटिया (मध्य प्रदेश) : माननीय उपसभापति जी, मैं प्राथमिक शिक्षा में गुणवत्ता लाने के बारे में सदन का ध्यान आकर्षित कर रहा हूँ। हमने उच्च शिक्षा के लिए प्रायः प्रावधान किए हैं। किन्तु गांव के, गरीब के, दलितों के, वंचितों के सामाजिक आर्थिक न्याय से प्रभावित लोगों के बच्चों को प्राथमिक स्तर पर अच्छी शिक्षा मिले, जिसके कारण वे अपने आगे के शिक्षण में अच्छा स्थान प्राप्त कर देश में सर्वोच्च सेवा के स्थानों को प्राप्त कर सकें। मेरी जानकारी में है और सब लोग यह

जानते हैं कि प्राथमिक शिक्षा राज्यों के सहारे आगे बढ़ती है और राज्यों में प्राथमिक शिक्षा में पढ़ाई के लिए, परीक्षा के लिए, उसकी गुणवत्ता में सुधार करने के लिए कोई ज्यादा अवसर नहीं हैं। एक वर्ष के बाद दूसरे वर्ष में, तीसरे वर्ष में, हरेक दर्जे में उनको आगे बढ़ाया जाता है और कहीं-कहीं आठवीं कक्षा तक, दसवें दर्जे तक माध्यमिक शिक्षा तक उसको आगे बढ़ाने का काम होता है। उसके बाद फिर उच्च स्तर पर शिक्षा की बात होती है। मगर गांवों में यह शिक्षा ठीक प्रकार से नहीं है। हमारे यहां शिक्षा के भी प्रकार हैं और शिक्षा में यह है कि गरीब की शिक्षा गरीब है और वित्तीय संसाधनों से जिसके पास सम्पन्नता है ऐसे लोगों की शिक्षा में सम्पन्नता है, समृद्धि है। ऐसे ही लोग आगे और आगे ही बढ़ते जाते हैं और उनको उच्च स्थान पर प्राप्त करने के लिए अवसर मिलते जाते हैं। मेरी चिंता यह है कि गरीब के बच्चे को, दलित के बच्चे को सामाजिक, आर्थिक न्याय से वंचित लोगों के बच्चों को अच्छी शिक्षा मिले। इसलिए केन्द्र सरकार, राज्य सरकार की सहायता से प्राथमिक स्तर पर उच्च शिक्षा को प्राप्त करने के उपाय करें। हमने यहां से भी केन्द्रीय विद्यालय खोलने का काम किया है। केन्द्रीय विद्यालयों के कर्मचारियों के लिए स्थान है, जवाहर नवोदय विद्यालय खोलने का काम किया है, सैनिक स्कूल खोलने का काम किया है। किन्तु वे सीमित हो गए हैं और उनकी वित्तीय स्थिति ठीक नहीं है। इसलिए मेरा कहना है कि केन्द्र सरकार इस प्रकार के गुणवत्ता वाले एजुकेशन के सेंटर्स केन्द्रीय विद्यालयों में, जवाहर नवोदय विद्यालयों में, सैनिक स्कूलों में ज्यादा से ज्यादा खोल करके उनमें गरीब बच्चों को प्रवेश देने का काम करें। मुझे विश्वास है कि इस काम में केन्द्र सरकार को जितनी वित्तीय सहायता राज्यों को करनी चाहिए, वह करेगी। मैं भरोसा कर सकता हूँ कि निश्चित रूप से इस काम के लिए हमारे यहां भी केन्द्रीय विद्यालयों में संसद सदस्यों को छः बच्चों के एडमिशन का कोटा दिया गया है, किन्तु मैं कहना चाहूंगा कि इस कोटे को बढ़ा करके दस करके उसमें अनुसूचित जाति और जनजाति के लोगों के लिए सीट आरक्षण करने का काम करें, जैसा कि हमने एम.पी. लेड में किया हुआ है। इसलिए मैं अपने आदर्श ग्राम में भी शिक्षण की व्यवस्था में सुधार करने का प्रयास करूंगा। सरकार को भी आदर्श ग्राम के लिए नवोदय विद्यालय खोलने का विशेष प्रावधान करना चाहिए।

SHRI ARVIND KUMAR SINGH (Uttar Pradesh): Sir, I associate myself with the matter raised by Dr. Satyanarayan Jatiya.

SHRI NEERAJ SHEKHAR (Uttar Pradesh): Sir, I also associate myself with the matter raised by Dr. Satyanarayan Jatiya.

SHRI RAVI PRAKASH VERMA (Uttar Pradesh): Sir, I also associate myself with the matter raised by Dr. Satyanarayan Jatiya.

SHRI NARENDRA KUMAR KASHYAP (Uttar Pradesh): Sir, I also associate myself with the matter raised by Dr. Satyanarayan Jatiya.

CHAUDHARY MUNVVAR SALEEM (Uttar Pradesh): Sir, I also associate myself with the matter raised by Dr. Satyanarayan Jatiya.

SOME HON. MEMBERS: Sir, we also associate ourselves with the matter raised by Dr. Satyanarayan Jatiya.

MR. DEPUTY CHAIRMAN: Yes, all names may be added. ...*(Interruptions)*... Now, Mr. Rajkumar Dhoot.

**Compensation to kin of farmers who have
committed suicide in Maharashtra**

SHRI RAJKUMAR DHOOT (Maharashtra): Sir, there is a famous saying, “जान है तो जहान है”, meaning thereby no one wants to die though death is inevitable one day. Only those extremely fed up with their lives, for whatever reasons, go to the extent of committing suicide. This is exactly what is happening to the poverty stricken and debt ridden farmers of my home State Maharashtra where Vidarbha and nearby areas have become suicidal for them. They leave behind their families consisting of old parents, spouse and children to fend for themselves after suffering at the hands of cruel destiny by losing their bread earner. Last month when Maharashtra and rest of the country was celebrating Makarsankranti festival 11 farmers committed suicide, 3 each in Aurangabad and Pune, 4 in Amaravati and one in Nagpur.

Sir, the kins of hapless farmers committing suicide are given compensation of paltry sum of Rupees One lakh by the Government. But even this paltry sum is denied to the kin of more than 50 per cent of the farmers who have committed suicide due to the strange rule that the deceased did not have a Bank loan against the cultivation planned in that season or did not own a piece of land. This is totally unjust. There should be no distinction in this regard. When precious lives are lost the Government has to compensate in a welfare State like ours.

Sir, though money cannot bring back the deceased farmers but the compensation can give some material relief to the kins. But the paltry sum of Rupees One lakh is far from sufficient. I, therefore, urge upon the Government to raise it to minimum of Rupees Five lakhs. At the same time, I urge upon the Government to remove the conditions imposed in the rules for paying compensation to the kins of farmers who have committed suicide with retrospective effect so that some relief is provided to the kins of unfortunate farmers who took the extreme step of committing suicide. Thank you.

SHRI SANJAY RAUT (Maharashtra): Sir, I associate myself with the issue raised by my colleague.

SHRI ANIL DESAI (Maharashtra): Sir, I associate myself with the issue raised by my senior colleague.